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C.A.No. 3486 OF 1998

ITEM No.3

Court No. 3

SECTION XIV  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

I.A. Nos. 3-4 & 5-6 In Civil Appeal No.3486 & 3487 of 1998@@  
CC

LACCHMAN SINGH

Appellant (s)

VERSUS

STATE OF H P & ORS.

Respondent (s)

( For substitution for bringing on record the Lrs. of  
deceased respondent No. 4, c/delay in filing substitution  
appln. and office report )

Date : 22/04/2002 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V.N. KHARE  
HON'BLE MR. JUSTICE ASHOK BHAN

For Appellant (s) Mr. Prem Malhotra,Adv.

For Respondent (s) Mr. E.C. Agrawala,Adv.

Mr. Naresh K. Sharma,Adv.

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J  
Cause shown is sufficient.

I.A. Nos. 3-4 and 5-6 are allowed.

Let the legal heirs of deceased respondent No. 4  
be brought on record.

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(Alka Dudeja)  
Court Master

(S. Krishnan)  
Court Master